

(2)

(Open Court)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD**

ALLAHABAD this the 17<sup>th</sup> day of *May, 2007*.

**ORIGINAL APPLICATION NO. 509 OF 2007**

**HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN.  
HON'BLE MR. K.S. MENON, MEMBER- A.**

Smt. Chameli Devi, W/o Late Ram Kirpal,  
R/o Purani Bazar, near Bharwari Station,  
P.O. Bharwari, Distt. Kaushambi.

.....Applicant.

**VE R S U S**

1. Union of India through General Manager,  
North Central Railway, Allahabad .
2. General Manager, North Central Railway, ,  
Division Allahabad.
3. Divisional Railway Manager, NCR,  
Division Allahabad.
4. Divisional Mechanical Engineer (Carriage & Wagon) ,  
NCR, Allahabad.
5. Assistant Divisional Mechanical Engineer (Co-operation),  
NCR, Allahabad

.....Respondents

Present for the Applicant: Sri Anant Vijay  
Counsel for the Respondents: Sri

**ORDER**

**BY HON'BLE MR. JUSTICE KHEM KARAN, V.C**

This O.A is directed against the termination order dated 13.12.2006 passed by the respondent No. 5. It is averred in para 4(7) that statutory appeal under rule 18 of the Rules 1968 preferred to the Divisional Mechanical Engineer on 18.01.2007 is still pending.

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(3)

2. In view of the aforesaid submissions, we are of the view that this O.A cannot be entertained as the applicant ~~has~~ not exhausted the departmental remedy. However, it would be appropriate to dispose of the O.A with direction to respondent No. 4 to consider and decide the pending appeal of the applicant within time to be fixed by this Tribunal.

3. The O.A is accordingly disposed of with direction to the respondent No. 4 to consider and decide the appeal preferred by the applicant under rule 18 of Rules of 1968 within a period of three months from the date a copy of this order is filed. No costs.

*JKK*  
17.5.07

*Khem Karan*  
17.5.07

(K.S. Menon)  
Member- A

(Khem Karan)  
Vice-Chairman

/Anand/